



क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड
1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

ई-मेल : romoradabad@uppcb.in, दूरभाष : 0591-2972012

पत्र संख्या : 823/N-44/Moradabad

दिनांक: 11.08.2024

To

The Registrar General
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi

Subject:- Reply Regarding order dated 03.05.2024 passed by Hon'ble NGT in Appeal No. 11/2024 (I.A. No. 91/2024)M/S Naseer Ent Udyog Vs U.P. Pollution Control Board & Ors.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal, dated 03.05.2024 on matter mentioned above, the reply is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Your Sincerely

(Ashutosh Chauhan)
Regional Officer

Enclosure as above,

Copy:

1. District Megistrate, Moradabad.
2. Mr. Amit Shukla, Advocate for U. P. Pollution Control Board.
3. Law Officer-1, U. P. Pollution Control Board, Lucknow.
4. Chief Environmental Officer (Circle- 7), U. P. Pollution Control Board, Lucknow.

Regional Officer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 11 OF 2024**

IN THE MATTER OF:

M/S NASEER ENT UDYOG

..... APPELLANT

VERSUS

UTTAR PRADESH POLLUTION
CONTROL BOARD

..... RESPONDENT

**REPLY ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD TO THE APPEAL IMPUGNING THE
RECOVERY CERTIFICATE DATED 06.01.2024 BEING ISSUED
BY THE TEHSILDAR, MORADABAD**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTION:

1. That the present Appeal is not maintainable as the Recovery Certificate dated 06.01.2024 being issued by Tehsildar, Moradabad cannot be impugned before this Hon'ble Tribunal. It is submitted that the present Appeal is not maintainable under Section 16 of the National Green Tribunal Act, 2010.
The Appellant has deliberately not challenged the order dated 15.04.2023 passed by the Respondent imposing the Environment Compensation but has only challenged the consequential order of Recovery passed by Tehsildar.
2. That as the order of Environment Compensation passed by the Respondent under the Air (Prevention and Control of Pollution) Act 1981 cannot be challenged in view of Hon'ble Supreme Court's Judgment in Tamil Nadu Pollution Control Board Vs. Sterlite Industries (India) Ltd. [(2019) 19 SCC 479], the Appellant

in an attempt to dilute the effect of the said judgment has chosen to challenge the Recovery Certificate.

3. That the Appellant has preferred a Writ Petition-C No. 3640 of 2024 before the Hon'ble High Court of Judicature at Allahabad on 03.02.2024 challenging the order dated 06.01.2024, which is the RC being issued by Tehsildar and the present Appeal is preferred on same date i.e 03.02.2024 again challenging the Recovery Certificate dated 06.01.2024. It is important to mention here that the Appellant has chosen to mislead this Hon'ble Tribunal by not disclosing the factum of preferring the Writ Petition before the Hon'ble High Court. The prayer in Writ Petition-C No. 3640 of 2024 is reproduced herein below:

- (i) *issue a writ, order or direction in the nature of Certiorari to quash the impugned recovery Citation dated 06.01.2024 Issued by the respondent No. 6 / Tehsildar, District Moradabad of a sum Rs. 92,81,280 + others against the proprietor of M/s Alfroz Bricks Works, Jamunia, Azam Umri, Kanth, Moradabad.*
- (ii) *issue a writ, order or direction in the nature of mandamus commanding the respondents that they will not recover the amount stated in the recovery citation dated 06.01.2024 issued by the Respondent No. 6 / Tehsildar Tehsil Kanth, District Moradabad of a sum Rs. 92,81,280 + others*

4. That no relief has been sought against the Respondent No. 1, hence the Respondent No. 1 is not the essential party in the present proceedings.

5. That the Appellant in the entire Appeal has not claimed that the calculation of Environmental Compensation is incorrect or the days of default are incorrect. Hence, in view of admission of operation of the unit and no claim regarding the computation of

Environment Compensation, the present Appeal is liable to be dismissed at the outset.

6. That the Respondent conducted the inspection of the Appellant unit on 14.07.2016. During the inspection it was found that the Appellant is operating in utter violation of Uttar Pradesh Brick Kiln (Siting criteria for Establishment) Rules, 2012. It was further observed that the Appellant is operating the unit since 2014 without the statutory Consent by the Respondent.

After the issuance of the Show Cause Notice, the directions of closure were issued vide order dated 18.10.2016.

A true copy of the closure order dated 18.10.2016 passed by the Respondent is annexed herewith and marked as **ANNEXURE R/1**.

7. The Respondent conducted the inspection of the Appellant unit on 05.02.2023 and found the unit operating in violation of earlier closure order dated 18.10.2016.

A true copy of the Inspection Report dated 05.02.2023 is annexed herewith and marked as **ANNEXURE R/2**.

8. The show cause notice dated 10.02.2023 for imposing the Environment Compensation of INR 84,37,500.00 was issued to the Appellant and sent through Speed Post on 16.02.2023.

A true copy of the Show Cause Notice dated 10.02.2023 and Speed Post receipt dated 16.02.2023 is annexed herewith and marked as **ANNEXURE R/3 (Colly)**.

9. That as no response to the Show Cause Notice dated 10.02.2023 has been received by the Respondent, an order dated 15.04.2023

was passed by the Respondent imposing the Environmental Compensation of INR 84,37,500.00.

A true copy of the order dated 15.04.2023 passed by the Respondent imposing the Environmental Compensation is annexed herewith and marked as **ANNEXURE R/4**.

It is submitted that in compliance of directions passed by Hon'ble National Green Tribunal, New Delhi (NGT) in O.A. No. 593/2017 Patyavaran Suraksha Samiti and Ors. vs. Union of India and Ors., Central Pollution Control Board (CPCB) has prepared methodology for assessment of the Environmental Compensation against defaulter units. CPCB vide its letter dated 08.02.2019 has issued "Levying of Environmental Compensation against Defaulting Industries".

EC : $PI \times N \times R \times S \times LF$
PI : Pollution Index of Industrial Sector
N : Number of Violating days
R : Factor in INR (250)
S : Factor for scale of operation (0.5 for micro, 01 for medlum and 1.5 for large units)
LF : Location Factor

This Hon'ble Tribunal has vide order dated 28.08.2019 in O.A. No. 593/2017 Paryavaran Suraksha Samiti and Ors. Vs. Union of India and Ors., has approved the above methodology of CPCB for assessment of Environmental Compensation against the defaulter units.

This Hon'ble Tribunal OA No. 889/2022 (1.A.No. 321/2022) Jeetu Yadav Vs U.P. Pollution Control Board & Ors has issued directions for closure, imposition of Environmental Compensation against the defaulter brick kilns which are operating without valid

consent to operate from UPPCB. The Hon'ble Tribunal has vide its order dated 21.12.2023, passed the order below:

" 8. Initially, submission of Shri Arvind Kumar, learned Counsel appearing for UPPCB was that the amount is to be recovered on the basis of the recovery certificate, but when the Tribunal asked him about authority who has -to issue recovery certificate, he did not dispute that the same is to be issued by the competent officers of the UPPCB.

9. Shri Pradeep Misra, learned Counsel has also appeared on behalf of UPPCB and arguing on the issue of recovery of environmental compensation. He has submitted that communication dated 23.11.2023 sent by Member Secretary, UPPCB to the concerned District Magistrates is an order issued by the Board under Section 31A of Air (Prevention and Control of Pollution), 1981 (Air Act). Undisputedly, the communications/orders issued by the Member Secretary to concerned District Magistrates under Section 31A of the Air Act have not been complied with.

12. Shri Pradeep Misra, learned Counsel appearing for UPPCB is not in a position to state as to how long the officers of UP PCB to take action for recovery of the amount He has sought time to obtain instructions.

13. We are of the opinion that the environmental compensation which is imposed is required to be recovered and prompt action is required to be taken by competent officers of UPPCB. Hence, they are granted three weeks' time to take appropriate action in this regard and file action taken report on or before the expiry of said three weeks period.

14. On the issue of closure of defaulting brick kilns, we find that a chart has been enclosed as Annexure 3 along with report The said chart in respect of Moradabad mentions closure dates from 2017 and 2018 onwards in respect of several units. It is undisputed before this Tribunal that though these brick kilns were closed as far back as in 2017 and 2018 etc. but they are still operating. Nothing significant has been pointed out by Counsel for UPPCB to show that the units are not operating after the closure order. On the contrary admittedly, the units are operating. Hence, a clear report in this regard must be filed by the competent officer of UP

PCB mentioning if the brick kilns in question are in a position to operate or have been demolished. The same position in respect of closure and operation of brick kilns after the closure order exists in respect of other districts also, therefore, competent officer of UP PCB will file a fresh action taken report within two weeks in respect of all the districts keeping in view the observations made above"

10. The assessment of the Environmental Compensation against the unit is calculated for the maximum period of five years, considering 270 operational days per year. The Environmental Compensation of INR Eighty-Four Lakhs Thirty-Seven Thousand Five Hundred Only (Rs 84,37,500 /-) against the unit at the rate of INR 6250.00 per day for default period of 1350 days.
UPPCB has issued letter to the Collector, Moradabad regarding recovery of Environmental Compensation from the unit concerned.
11. In Para 4.3 of the Appeal, the Appellant has admitted having received the order dated 15.04.2023 of Environment Compensation, however, for chosen not to contact the Respondent to claim that no Show Cause notice has been served on the Appellant. The Appellant preferred the Writ Petition and the present Appeal only after issuance/receipt of Recovery Certificate.
12. The Appellant in para 4.5 of the Appeal has admitted the operation the unit for the want of knowledge of Environmental Laws. It is submitted that ignorance of law is no excuse in law (*ignorantia juris non excusat*), hence, in view of admission on the part of the Appellant, the present Appeal is liable to be dismissed.

It is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present appeal with heavy costs.

संदर्भ संख्या:

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक:

18-11-16

सेवा में,

मेसर्स नसीर ईट उद्योग,
ग्राम-तेलीपुरा, हकदापुर, निकट उमरी कलों, तहसील-कॉट,
जनपद-मुरादाबाद।

पंजीकृत

आयता सं०... 191
पंजीकृत सं०... N-44/16
3/11/16

यह कि मेसर्स नसीर ईट उद्योग, ग्राम-तेलीपुरा, हकदापुर, निकट उमरी कलों, तहसील-कॉट, जनपद-मुरादाबाद द्वारा उपरोक्त वर्णित स्थल पर ईट के उत्पादन कार्य हेतु ईट भट्टे की स्थापना की गयी है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 40 के अन्तर्गत एक कम्पनी है।

यह कि ईट भट्टे के औद्योगिक स्थल का निरीक्षण क्षेत्रीय कार्यालय, मुरादाबाद द्वारा उद्योग प्रतिनिधि श्री जुल्फकार की उपस्थिति में दिनांक 14.07.2016 को किया गया था। निरीक्षण में पाया गया कि उत्तर प्रदेश शासन द्वारा जारी अधिसूचना दिनांक 27.06.2012 के अनुसार "उत्तर प्रदेश ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली 2012" में ईट भट्टे के लिए स्थल चयन के निर्दिष्ट मानकों के अनुसार ईट भट्टे की स्थापना नहीं किया गया है। ईट भट्टे के पश्चिम दिशा में लगभग 700 मीटर की दूरी पर ग्राम-उमरी कलों तथा लगभग 800 मीटर की दूरी पर जुम्मे का बाजार की आबादी तथा दक्षिण दिशा में लगभग 280 मीटर की दूरी पर 2.5 एकड़ से अधिक क्षेत्रफल का आम का वाग स्थित है। ईट भट्टा वर्ष 2014 से बिना अनापत्ति प्रमाण पत्र व सहमति प्राप्त किये संचालित है। ईट भट्टे के विरुद्ध बोर्ड के पत्र संख्या एफ 72802/सी-7/वायु/751/का0ब0नोटिस/16, दिनांक 25.01.2016 द्वारा कारण बताओ नोटिस जारी किया गया था, जिसका उत्तर नहीं दिया गया। ईट भट्टे द्वारा ईट भट्टे में ईट की पकाई के लिए कोयला व लकड़ी का प्रयोग किया जाता है, जिसके दहन से उत्पन्न उत्सर्जन से आस-पास के क्षेत्र पर प्रतिकूल प्रभाव पड़ता है। ईट भट्टे का स्थल पर्यावरणीय प्रदूषण की दृष्टिकोण से उचित नहीं है।

यह कि ईट भट्टे द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत बिना राज्य बोर्ड से पूर्व अनुमति/सहमति प्राप्त किये ईट भट्टे के संचालन से आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ता है, जो वायु अधिनियम, 1981 में वर्णित प्राविधानों का उल्लंघन है तथा एक दण्डनीय अपराध है।

अतः उपरोक्त वर्णित परिस्थितियों में पर्यावरण हित में, जन स्वास्थ्य एवं जन साधारण को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु प्रदूषण की रोकथाम हेतु वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-(ए) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी के अनुमोदनोपरान्त मेसर्स नसीर ईट उद्योग, ग्राम-तेलीपुरा, हकदापुर, निकट उमरी कलों, तहसील-कॉट, जनपद-मुरादाबाद के विरुद्ध पूर्व में जारी कारण बताओ नोटिस पत्र संख्या एफ 72802/सी-7/वायु/751/का0ब0नोटिस/16, दिनांक 25.01.2016 में वर्णित निर्देशों की पुष्टि कर निम्नरूपेण बंदी आदेश तत्काल प्रभाव से जारी किये जाते हैं :-

1. यह कि ईट भट्टे का संचालन तत्काल प्रभाव से बन्द कर दे।
2. यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि ईट भट्टे को मिलने वाली बिजली, पानी तथा मिलने वाली अन्य सुविधाओं को तुरन्त से बन्द कर दिया जाए।

(एस0सी0यादव)
सदस्य सचिव

.....2/-

टी सी 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226010
ई-मेल-info@uppcb.com

TCI 12 v. Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com

40020522022328 Format for verification of details of the brick kilns in compliance of Hon'ble NGT order dated 14.12.2022, in OA No. 889/2022: Jeetu Yadav Vs. U.P. Pollution Control Board & Ors.

S. No.	Particulars	Verification Details
A.	Location Details	
1.	Name of the Brick kiln & Address	मं. नसीरु इट उद्योग ग्राम-तेलीपुल हनुवापुरा काठ मुरादाबाद
2.	Owner's name and contact details	इकतजार अहमद
3.	Date and Time of Inspection:	05/02/2023
4.	GPS Co-ordinates Longitude: Latitude:	
B.	Verification of the Display Board	
1.	Environmental Data displayed at the main gate: Yes/No. (Photographs to be attached as Annexure-1)	
C.	Operational/Working Status	
1.	Status at the time of visit Operational or Non-operational (Photograph to be attached as Annexure-2)	संचालित
D.	State of Consent to Operate (NOC)	
1.	Validity of Consent: (Copies to be attached as Annexure-3)	
E.	Production and Capacity	
1.	Production as per Consent to Operate: No. of bricks per day or per month:	22,000/day
2.	Capacity of the Brick Kiln, as per details provided by Appellant: No. of bricks per day or per month:	22,000/day
3.	Dimensions of the Kiln (ft) Length: Trench width of one side: Height of brick filled in trench from ground level:	213 ft 19 ft 8 ft
4.	No. of chambers fired in one day: Length of a chamber fired in one day (ft):	
5.	Fly Ash (generated from power plant) utilised in brick making (Y/N)	
6.	Fuel details as per Consent to Operate: Type of fuel per day:	3.0 TPD

F. Verification of the Brick Manufacturing Technology		
1.	Zig-Zag status (Photographs to be attached as Annexure-4)	Rectangular shape (Y/N) Zig-Zag Setting(Y/N) ID Fan(Y/N)
2.	Whether ID fan installed, Yes/No If, Yes, then Capacity of ID fan (in terms of Fan Size, HP) (Photograph to be attached as Annexure-5)	
G. Provision of Monitoring Facilities:		
1.	Permanent Emission Monitoring Facility (Photographs to be attached as Annexure-6)	Platform (Size 4 x 6 sq. feet)(Y/N) Porthole (minimum 4 inches) (Y/N) Ladder (Y/N)
2.	Stack height, metre	30.0M
H. Notification Condition		
1	Kiln distance from habitation (>0.8 km)Y/N, orchards (>0.8 km)Y/N, existing brick kiln(s) (>1 km)Y/N	भाम का काज - 280 मीटर
2	Fugitive dust emission control measures	
3	In-house utilisation of ash in brick making Y/N	
4	Necessary approvals for extracting soil Y/N	
5	Paving of roads Y/N	
6	Covering of trucks Y/N	
1.	Any other remarks: उठ उठ शासन द्वारा जारी अधिसूचना दिनांक 27-06-2012 के अनुसार उठ उठ इस्ते भट्टा स्थापना हेतु स्वतः मापदण्ड के अनुकूल नहीं हैं।	

Note: All photographs should have date, time and GPS Co-ordinates.

Name & Designation of the inspecting officer: Rajeev Kumar M.A.

Signature with Date: 5/2/2023



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं- H88915/C-7/Vividh-612/Jeetu Yadav Moradabad/23

दिनांक:- 10.02.2023

पंजीकृत

सेवा में,

Nasir Int Udyog, Talipura haqdadpur, kanth, Moradabad

विषय:- बोर्ड के पत्र दिनांक 18.10.2016 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी बन्दी आदेश का उल्लंघन कर ईट भट्टे का संचालन किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र दिनांक 18.10.2016 का संदर्भ ग्रहण करें जिसके द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत ईट भट्टे Nasir Int Udyog, Talipura haqdadpur, kanth, Moradabad के विरुद्ध बन्दी आदेश जारी किया गया है।

क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद के अधिकारियों द्वारा आपके ईट भट्टे का निरीक्षण दिनांक 05.02.2023 को किया गया जिसमें ईट भट्टे द्वारा बोर्ड के पत्र दिनांक 18.10.2016 द्वारा जारी उक्त बन्दी आदेश का उल्लंघन करते हुए संचालन किया जाना पाया गया जोकि पर्यावरणीय अधिनियमों, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा जारी आदेशों तथा बोर्ड द्वारा पूर्व में दिये गये निर्देशों का उल्लंघन है।

बोर्ड में उपलब्ध अभिलेखों के अनुसार आपका ईट भट्टा वर्ष 18.10.2016 से संचालित है। ईट भट्टे द्वारा बोर्ड के बन्दी आदेश का उल्लंघन किये जाने को दृष्टिगत रखते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार विगत 05 वर्षों हेतु कुल दिवस 1350 दिन के सापेक्ष पर्यावरणीय क्षतिपूर्ति निम्नवत् आंकलित का जाती है -

EC = P1xNxRxSxLF

EC = 50x1x250x0.5x1 (Per Day)

= Rs. 6,250/- Per Day

For 1350 days, EC=Rs. 8,437,500/-(Eighty Four Lakh Thirty Seven Thousand Five Hundered Only)

ईट भट्टा Nasir Int Udyog, Talipura haqdadpur, kanth, Moradabad द्वारा किये गये उक्त उल्लंघन को दृष्टिगत रखते हुए बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी की अनुमति से आपके ईट भट्टे के विरुद्ध Rs. 8,437,500/-(Eighty Four Lakh Thirty Seven Thousand Five Hundered Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस निर्गत किया जाता है।

आपको निर्देशित किया जाता है कि उक्त नोटिस का प्रतिउत्तर/प्रत्यावेदन 15 दिन के अन्दर बोर्ड मुख्यालय, लखनऊ एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को प्रेषित करना सुनिश्चित करें अन्यथा की स्थिति में ईट भट्टे के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसकी संपूर्ण उत्तरदायिता स्वयं ईट भट्टे की होगी।

भवदीय,

(अभिषेक त्रिपाठी)
प्रभारी, वृत्त-7

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को आवश्यक कार्यवाही हेतु।

10/2/2023
प्रभारी, वृत्त-7

टी. सी. - 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ-226010
दूरभाष 272831, 2720828, 2720691, 2720681
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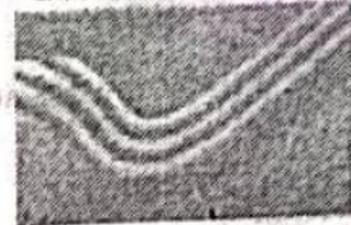
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संदर्भ सं०-H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/37/2023 दिनांक:-15.04.23

सेवा में,

ANNEXURE - R/4

M/s-Nasir-Int-Udyog, Talipura haqdadpur, kanth, Moradabad

विषय:- बोर्ड के पत्र सं०-एच88915/सी-7/विविध-612/जीतू यादव मुरादाबाद/23 दिनांक 10.02.2023 द्वारा बोर्ड के बन्दी आदेश का उल्लंघन कर ईट भट्टे का संचालन किये जाने हेतु निर्गत पर्यावरणीय क्षतिपूर्ति हेतु नोटिस की पुष्टि करते हुए पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

उपरोक्त विषयक बोर्ड के पत्र सं०-एच88915/सी-7/विविध-612/जीतू यादव मुरादाबाद/23 दिनांक 10.02.2023 का संदर्भ ग्रहण करें जिसके द्वारा आपके ईट भट्टे मै० Nasir Int Udyog, Talipura haqdadpur, kanth, Moradabad द्वारा बोर्ड के पत्र दिनांक 18-10-2016 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-33ए के अन्तर्गत जारी बन्दी आदेश का उल्लंघन कर ईट भट्टे का संचालन किये जाने के दृष्टिगत ईट भट्टे पर विगत 05 वर्षों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार रू० 84,37,500/- (रू० चौरासी लाख सैंतीस हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस प्रेषित किया गया था। आप द्वारा उक्त नोटिस के क्रम में प्रत्यावेदन/उचित तथ्य बोर्ड में प्रस्तुत नहीं किया गया है।

उक्त को दृष्टिगत रखते हुए आप द्वारा बोर्ड के बन्दी आदेश का उल्लंघन करते हुए ईट भट्टे का संचालन किये जाने के दृष्टिगत आपके ईट भट्टे मै० Nasir Int Udyog, Talipura haqdadpur, kanth, Moradabad के विरुद्ध रू० 84,37,500/- (रू० चौरासी लाख सैंतीस हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है।

आपको निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति धनराशि रू० 84,37,500/- (रू० चौरासी लाख सैंतीस हजार पाँच सौ मात्र) को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं०-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में 15 दिन के अन्दर जमा करते हुए बोर्ड मुख्यालय, लखनऊ एवं क्षेत्रीय कार्यालय, मुरादाबाद को सूचित करना सुनिश्चित करें।

भवदीय,

(विवेक राय)

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:-क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को आवश्यक कार्यवाही हेतु।

Vivek Ray

मुख्य पर्यावरण अधिकारी, वृत्त-7

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